

विदेश व्यापार मंत्रालय में उप-मंत्री (श्री ए० सी० जार्ज) : (क) जी हाँ। स्वेज नहर बन्द हो जाने के कारण भारत, सामान के आयात तथा निर्यात के लिये भाड़े के रूप में अधिक व्यय कर रहा है।

(ख) और (ग). यूरोप अथवा सोवियन संघ को ट्रांससाइबेरियन रेलवे द्वारा सामान का परिवहन करने की कोई प्रस्थापना नहीं है। कुछ देशों, जिनमें ईरान भी शामिल है, में से होकर परिवहन सम्बन्धी कुछ अन्य प्रस्थापनायें समय समय पर की गईं लेकिन अभी तक कोई भी कारगर नहीं हुई।

सरकारी क्षेत्र में विभिन्न कम्पनियों और निगमों को आवंटित की गई आयातित मोटर गाड़ियां

6239. श्री चन्मूलाल चन्द्राकर : क्या विदेश व्यापार मंत्री यह बताने की कृपा करेंगे कि सरकारी क्षेत्र में विभिन्न कम्पनियों और निगमों को गत तीन वर्षों में कितनी आयातित मोटर गाड़ियां आवंटित की गई है ?

विदेश व्यापार मंत्रालय में उप-मंत्री (श्री ए० सी० जार्ज) : विगत तीन वर्षों में राज्य व्यापार निगम द्वारा सरकारी क्षेत्र की कम्पनियों तथा निगमों को बेची गई आयातित मोटर-गाड़ियों की संख्या इस प्रकार है :—

1969-70	—	4
1970-71	—	4
1971-72	—	4

#### Export of Tobacco and Tobacco Leaves to Bangladesh

6242. SHRI S. N. MISRA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether any agreement has been reached for the export of Tobacco and Tobacco Leaves to Bangladesh from India ; and

(b) if so, the salient features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). The Trade Agreement between India and Bangladesh, concluded in March, 1972, provides for export of unmanufactured tobacco of the value of Rs. 10 crores to Bangladesh under the Limited Payments Arrangement. It has been agreed between the two Governments that trade in this item would be handled by the State Trading Corporation of India and the Trading Corporation of Bangladesh

#### Bill on Amendments to Election Laws

6243 SHRI S. N. MISRA : Will the Minister of LAW AND JUSTICE be pleased to state the time by which the Bill to give effect to amendments to the Election Laws will be brought before the House ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : In compliance with the assurance given in Parliament, the proposals for amendment of election law were referred to a Joint Committee of both the Houses. The report of the Joint Committee, presented to Parliament on 13th March, 1972, is being examined by the Government and necessary legislation will be introduced in Parliament as soon as the examination of the report is completed.

#### Hard Coke Sanctioned for Export by MMTC

6244. SHRI JYOTIRMOY BOSU : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the total value and quantity of hard coke sanctioned for export by the Minerals and Metal Trading Corporation, year-wise from 1969 to 1971 ,

(b) the parties who were given contract for export and whether any tender was invited for the purpose and if so, the rates submitted by each tenderer ;

(c) whether according to the established policy of MMTC and the standing instruction on the subject, every transaction valued at more than Rs. 2 crore requires prior sanction of the Government of India, if so, whether in this case, this policy was strictly adhered to by the MMTC ; and